

के वर्तमान कार्य-भार के आधार पर कर्मचारियों की संख्या निर्धारित की की, जिस के फलस्वरूप कुछ तकनीकी कर्मचारी फालतू पाये गये। ऐसे फालतू कर्मचारियों को तकनीकी मन्दावली आयोग ने समकक्ष रिक्त पदों पर लगा दिया गया है और अभी तक किसी कर्मचारी को छटनी नहीं की गई है।

Reference of Workers Demand to Industrial Tribunal

- *946 Shri K. Anirudhan;
 Shri C. K. Chakrapani;
 Shri Jyotirmoy Basu;
 Shri K. M. Abraham;
 Shri Umanath;
 Shri Viswanatha Menon;
 Shri P. P. Esthose

Will the Minister of Labour and Rehabilitation be pleased to state

(a) whether Government did not refer the workmen's demand for wages for the lock-out period in the "Statesman" Ltd., New Delhi to an industrial tribunal;

(b) if so, the reasons therefor

(c) whether the West Bengal Government have referred the same demand of the workmen of the "Statesman" Ltd., Calcutta to an industrial tribunal; and

(d) the reasons for discrimination among the Calcutta and Delhi workmen of the "Statesman" Ltd in this regard?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) No. The Delhi Administration has referred this dispute for adjudication on 3rd June, 1987 to the Additional Industrial Tribunal, Delhi.

- (b) Does not arise
 (c) Yes
 (d) Does not arise.

Sale of Jewels by Nizam

*947 Shri G. S. Mishra: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of the news-item published in a section of the Press that the Nizam of Hyderabad may possibly take away some of the legendary jewels in his possession for sale to Sothebys sales room

(b) whether Government have given any permission if so, the details thereof and

(c) if not, the measures, if any, being taken for the safe custody of these jewels which are more or less a national heritage?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) The Government of India have seen newspaper reports in which allegations have been made that the Nizam of Hyderabad was intending to sell jewels through Sothebys sale room.

(b) No, Sir.

(c) The custody of the jewels is the Nizam's responsibility. They are his private property and are in his possession

For preventing illegal export of any thing, the normal precautionary and preventive steps are taken to the best extent possible

Allotment of Land in Andamans

*948. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that old settlers of South Andamans had not been allotted land for house building and cultivation for over 7 years whereas it is proposed to settle 4 lakhs of refugees and to allot them five acres of paddy land and 5 acres of hill land;

(b) whether this has led to discontentment among the old settlers; and